

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4272
ANSWERED ON:19.12.2012
PER-CHILD COST OF EDUCATION
Ajay Kumar SHRI

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the criterion to be adopted by appropriate Governments to determine the per-child cost and the frequency of updation of the same; and

(b) the disbursement procedure to be adopted by the appropriate Government to reimburse the private schools?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(DR. SHASHI THAROOR)

(a): Section 12(2) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that reimbursement of private unaided schools for admissions under Section 12 (1)(c) shall be as per the per child expenditure incurred by the State or the actual amount charged from the child, which ever is less, in such manner as may be prescribed by the State/UT.

Concerned appropriate governments have factored in the expenditure incurred for elementary education from State budgets and worked out the per capita expenditure, which is updated annually.

(b): Disbursement procedures adopted by the appropriate governments involves verification of the claim of the private unaided schools and reimbursement to them through designated officers at the district level.